

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

23

**IA 667(MB)2024  
IN C.P. (IB)/1149(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES: Leo Meridian Infrastructure Projects & Hotels Limited  
Vs  
Cinema Venture Private Limited

SECTION: 9, 60(5), 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Aakarshan Sahay a/w Mr. Abhinandan Sharma, Ld. Counsel for the Resolution Professional present. No representation on the part of the Respondent(s).  
**IA-667/2024**
2. The Registry is directed to issue notice to the Respondent(s) intimating the next date of hearing and place to tracking report alongwith notice on record before the next date of hearing.
3. Ld. Counsel for the Resolution Professional is directed to take out the personal notice to the Respondent(s) and file proof of service before the next date of hearing.
4. Post this matter on **29.04.2024** for further consideration.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)